NOTIFICATION

Home Department,
Mantralaya, Bombay-400 032,
Dated the 21st October '92.

Prisons Act, 1894.

No.RJM 0189/1(185)/PRS-2.- In exercise of the powers conferred by clauses (5) and (28) of section 59 of the Prisons Act, 1894 (IX of 1894)in its application to the State of Maharashtra and of all other powers enabling it in this behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prisons (Facilities to Prisoners) Rules,1962, namely :-

1. These rules may be called the Maharashtra Prisons (Facilities to Prisoners)(3rd Amendment) Rules, 1992.

2. In rule 17 of the Maharashtra Prisons (Facilities to Prisoners) Rules, 1962 (hereinafter referred to as "the principal rules"), sub-rule (9) shall be deleted.

3. Rule 20 of the principal rules shall be deleted.

By order and in the name of the Governor of Maharashtra,

M.G. Bandekar
Deputy Secretary to Government.

Copies fd was to Information to :